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Title : Motion for introduction of the Delhi Laws (Special Provisions) Bill, 2006. (Motion Adopted).

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): With your gracious permission and with the generous permission of the House, I beg to move for leave to introduce a Bill to make special provisions for the areas of Delhi for a period of one year and for matters connected therewith or incidental thereto[R5].

MR. SPEAKER: Please listen to me first. You have given notice for opposing the introduction of the Bill but I have permitted the Minister. Since it is Chair's decision, you cannot question that. I am sorry.

Now, the question is:

"That leave be granted to introduce a Bill to make special provisions for the areas of Delhi for a period of one year and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI S. JAIPAL REDDY: Sir, I introduce\*\* the Bill.

*...(Interruptions)*

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): My objection is not to the Speaker's permission. My objection is entirely on a different point. I may be permitted to submit that. It is the fundamental right of the Members of Parliament to have a discussion on a legislative matter...*(Interruptions)*

MR. SPEAKER: Your contention is that by granting him permission, I have taken away your fundamental right.

*...(Interruptions)*

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\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 12.5.2006

\*\* Introduced with the Recommendation of the President.

SHRI VARKALA RADHAKRISHNAN : The very same issue is being discussed outside Parliament for a very long time. But we cannot discuss it inside Parliament. I do not understand the logic behind it...*(Interruptions)* The very same issue is being discussed nationally and in the national capital by all parties concerned...*(Interruptions)*

MR. SPEAKER: It has nothing to do with the introduction of the Bill.

*...(Interruptions)*

SHRI VARKALA RADHAKRISHNAN : The House is denied the opportunity to discuss this matter...*(Interruptions)*

MR. SPEAKER: Nothing is to be recorded.

*(Interruptions) â€\**

MR. SPEAKER: Your fundamental right has been noted but not acknowledged today.

*...(Interruptions)*

MR. SPEAKER: What are you saying? I have permitted it to be introduced in spite of the present rules.

*...(Interruptions)*

MR. SPEAKER: I reject your contention. Mr. Radhakrishnan, you are not cooperating with the Chair. I am sorry to say that.

*...(Interruptions)*

MR. SPEAKER: It will be discussed.

...(Interruptions)

SHRI KHARABELA SWAIN (BALASORE): Sir, as usual, he would oppose the introduction...(Interruptions)

MR. SPEAKER: I want your protection!

...(Interruptions)

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\* Not Recorded.

MR. SPEAKER: It may be that the Kerala results have given him more exuberance.

I am happy that it has been agreed to in view of the public interest involved. All the hon. Leaders of all the Parties have perceived that to be and I do not wish to stand in the way. Therefore, considering almost the unanimous demand, I have accepted this and you are raising questions on that.

...(Interruptions)

SHRI PRAKASH PARANJPE (THANE): This Bill should be executed in the entire country. Why should it be only for Delhi?...(Interruptions)

MR. SPEAKER: I think your leader will speak.

...(Interruptions)

MR. SPEAKER: This type of indiscipline will not be tolerated. All parties agreed to discuss it.

Now, Item no.13 B – Consideration of the Bill.